

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.128 - CP 83 of 2019
With
ITEM No.129 – IA 837 of 2020

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Naresh Hansraj Bulchandani & Anr
V/s
Balaji Heavy Lifters Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Arpit Singhvi, Adv. a. w. Mr. Amar Vivek, Adv.
For the Respondent :Mr. Anuj K Trivedi, Advocate for R-1 to R-10

ORDER
(Hybrid Mode)

A withdrawal purshis has been filed by the applicant for withdrawal of the CP 83 of 2019 as the matter has been amicably settled between the parties for which the counsel appearing for the respondents has confirmed and no objection for the same. Recording the statement of the learned counsel for the applicant withdrawal is allowed.

In view of the above, **CP 83 of 2019** is dismissed as withdrawn.

Accordingly, **IA 837 of 2020** filed by the respondents is dismissed being rendered infructuous.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)